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O.A.NO.953/2002

1. ORDER DATED 21-10-2002.

This matter has been listed today for hearing on admission.

During the course of hearing on admission, the Learned Counsel for the Applicant has sought permission to withdraw this Original Application with liberty to file a consolidated representation before the Respondents for redressal of the grievances of the Applicant. In the said premises, this Original Application is dismissed as withdrawn. However, liberty is given to the Applicant to make a consolidated representation to the Respondents/ appropriate authorities for redressal of his grievances raised in this Original Application, within a period of 20 (twenty) days hence. In the event such a representation is received from the Applicant, we hope and trust, the Respondents shall do well for redressal of the grievances of the Applicant within a reasonable time. While dealing with the representation of the Applicant, the Respondents/ appropriate authorities are also directed to take into consideration the points raised in this Original Application for redressal of the grievances of the Applicant.

Send copies of this order to the Applicant, alongwith copies of the Original Application. Free copies of this order be also given to learned counsel for the Applicant.

Subba
Vice-Chairman
Chand
21/10/2002
Member(Judicial)